

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3568
ANSWERED ON:26.04.2012
ACCIDENT NEAR BULANDSHAHAR
Nagar Shri Surendra Singh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Meerut – Khurja passenger train met with an accident at the Futa Aatta Railways crossing near Bulandshahar under the Northern Railway in the month of March, 2012;
- (b) if so, the details thereof and the number of persons died/injured in the said accident;
- (c) whether several accidents have occurred at the said unmanned railway crossing in the past as well;
- (d) if so, the accident-wise details thereof alongwith enquiry conducted in the last two years;
- (e) whether the Railways have given compensation to the persons died/injured in each such accident occurred at this unmanned railway crossing; and
- (f) if so, the details thereof and the steps taken by the Railways to post a chowkidar at the said crossing?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE UNSTARRED QUESTION NO. 3568 BY SHRI SURENDRA SINGH NAGAR TO BE ANSWERED IN LOK SABHA ON 26.04.2012 REGARDING ACCIDENT NEAR BULANDSHAHAR.

(a) & (b): On 12.03.2012 at 08.55 hrs, while the Train No. 54402 Meerut - Khurja Passenger was on run between Gulaothi and Baral stations near Bulandshahar, one tractor trolley loaded with bricks suddenly came on the track and dashed against train engine at Unmanned Level Crossing No. 22-C resulting in loss of lives of 2 persons and grievous injury to 2 persons (all occupants of the tractor trolley). As per the provisional findings, the accident was caused due to the negligence of the driver of the tractor trolley in observing the safety precautions laid down in the Motor Vehicle Act, 1988 while negotiating unmanned level crossing.

(c): No other consequential train accident has taken place at the above unmanned level crossing during the last five years i.e. 2007-08 to 2011-12.

(d): Does not arise.

(e) & (f): No compensation is payable in the case of dashing of road vehicles with trains at unmanned level crossings in which railway passengers are not involved. However, the victims or their dependents can seek compensation by filing a claim in Motor Vehicle Accident Tribunal/Civil Courts. If any contributory negligence is proved on the part of railway administration by the Tribunal/Civil Courts, the amount of compensation decreed by the court is paid by the Railways.

Gateman was not provided at the above Unmanned Level Crossing due to low Train Vehicle Unit (TVU) count, i.e. 2472 (as of January, 2011).